

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 916 of 2020

IN THE MATTER OF:

Aster Technologies Pvt. Ltd.

....Appellant

Vs

Solas Fire Safety Equipment Pvt. Ltd.

....Respondent

Present:

For Appellant: Mr. Dinesh Kr. Sabharwal and Ms. Heena Ahluwalia, Advocates.

For Respondent: Mr. Kumar Sudeep, Advocate.

O R D E R
(Through Virtual Mode)

20.10.2020: The only issue raised in this appeal is that the dismissal of application under Section 9 filed by the Appellant – Operational Creditor with direction to the Corporate Debtor to settle the issue in question within the stipulated period is not in conformity with the provisions of law and cannot be sustained.

Issue notice upon Respondent. At this stage, Mr. Kumar Sudeep, Advocate waived and accepted notice on behalf of the Respondent. No further notice needs to be issued. Service is complete. Learned counsel for the Appellant to provide copy of complete appeal paper book to learned counsel for the Respondent during the course of the day. Respondent to file reply affidavit within two weeks. Rejoinder, if any, to be filed by the Appellant within two weeks thereof. Bullet Points/short written submissions, not exceeding three pages, may be filed by the parties alongwith their pleadings.

Cont'd..../

List the appeal 'for admission (after notice)' on **8th December, 2020**.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Dr. Alok Srivastava]
Member (Technical)**

am/gc